CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. NO. 160 OF 2008

Friday, this the 18th day of May, 2012

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

T.Ramayee Assistant Guard / Southern Railway / Erode No.118-B, Railway Colony Erode – 2, Periyar District Tamil Nadu

Applicant

(By Advocate Mr. TCG Swamy)

versus

- Union of India represented by he General Manager, Southern Railway Headquarters Office, Park Town PO Chennai – 3
- 2. The Senior Divisional Personnel Officer Southern Railway, Palghat Division Palghat
- 3. The Secretary
 Railway Board, Rail Bhavan
 New Delhi
- 4. The Divisional Finance Manager Southern Railway, Palghat Division Palghat

Respondents

(By Advocate Mr. Thomas Mathew Nellimoottil)

The application having been heard on 18.05.2012, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The question raised in the OA is as to whether the applicant is entitled for the minimum family pension of Rs.2500/- as ordered by the Government vide Ministry of Personnel, Public Grievances and Pension

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from the date of receipt of a copy this order. In case, there is delay in payment of the aforesaid amount, the arrears will carry an interest of 9% per month.

4. OA is thus allowed as above. No costs.

Dated, the 18th May, 2012.

JUSTICE P.R.RAMAN JUDICIAL MEMBER